

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

C.P.No.342/2001 in
OA No.742/2001
M.A.No.1803/2001

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Hon'ble Shri M.P.Singh, Member(Admn.)
Hon'ble Shri Shanker Raju, Member (Judicial)

New Delhi, this the 24th day of August, 2001

Dhirender Kumar Patelia
s/o Shri Sewa Ram
r/o 86, Mahendi Mohalla
Near Arya Samaj Mandir
Kankher Khera
Meerut Cantt - 250 001.

... Applicant

(By Advocates: Mrs. Rani Chhabra with Ms. Meenakshi)

Vs.

1. Shri M.Kumaraswami
The Controller General Defence Accounts.
Ministry of Defence (Finance)
West Block V,
R.K.Puram
New Delhi - 110 066.

2. Shri S.S.Savadi
The Principal
Controller of Defence Accounts
AN Section II
Southern Command
Ministry of Defence (Finance)
No.1, Finance Road, Pune-411 001.

... Respondents

(By Advocate: Shri Mohar Singh)

O R D E R (Oral)

By Shri M.P.Singh, Member(Admn.):

By an order dated 26.3.2001 in OA No.742/2001 directions were given to Respondent No.2 to communicate the decision in regard to the selection of the applicant at an early date and within a period of six weeks from the date of service of the order. By communication dated 1.5.2001 Office of the Controller General of Defence Accounts has informed the applicant that he is one of the successful candidates in the Recruitment Test held in the office of the PCDA(SC), Pune in March, 2000. The learned counsel for the ~~respondents~~ ^{applicant &} has now filed CP stating that the

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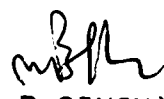
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directions of the Tribunal have not been complied with, in this regard notices were issued to the respondents on 17.7.2001 and a reply has been filed by the respondents. In the meanwhile, MA 1803/2001 has been filed by the respondents seeking further three months time to implement the directions of the Tribunal.

2. Heard both the learned counsel. The learned counsel for the respondents states that the respondents are required some time to implement the directions of the Tribunal as they have to seek certain clarifications from various Ministries including Ministry of Defence. Keeping in view of the facts and circumstances mentioned in the MA and in the interest of justice, the respondents are accorded another six weeks time to implement the directions of the Tribunal. MA is accordingly disposed of.

3. Since the MA for extension of time is disposed of by granting further six weeks time to implement the directions of the Tribunal, we do not feel it necessary to continue the present contempt proceedings against the respondents. Notices issued, in the Contempt Petition, to the respondents, are discharged. In case the respondents fail to comply the directions of the Tribunal before the aforesaid stipulated period, the applicant is at liberty to revive the CP in accordance with law. CP is accordingly disposed of. No costs.


(SHANKER RAJU)
MEMBER(J)


(M.P. SINGH)
MEMBER(A)

/RAO/